

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO: UPLOK-1/DE/508/2015/ ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 27/02/2018

RECOMMENDATION

Sub:- Departmental inquiry against Sri R.S. Patil, the then Circle Inspector of Police, Humnabad Police Station, Bidar District (Presently working as Deputy Superintendent of Police, Hoovinahadagali Sub Division, Ballari District)

Ref:- 1) Government Order No.ಹೆಚ್‌ಡಿ 368 ಪೊಸಿಪ 2015, Bengaluru dated 16/10/2015

2) Nomination order No.UPLOK-1/DE/508/2015, Bengaluru dated 2/11/2015 of Upalokayukta-1, State of Karnataka, Bengaluru

3) Inquiry Report dated 24/2/2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 16/10/2015, initiated the disciplinary proceedings against Sri R.S. Patil, the then Circle Inspector of Police, Humnabad Police Station, Bidar District (Presently working as Deputy Superintendent of Police, Hoovinahadagali Sub Division, Ballari District) (hereinafter referred to as Delinquent Government Official for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/508/2015, Bengaluru dated 16/10/2015 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to

have been committed by him. Subsequently by Order No. UPLOK-1/DE/2017 dated 6/7/2017, the Additional Registrar of Enquiries-7 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri R.S. Patil, the then Circle Inspector of Police, Humnabad Police Station, Bidar District was tried for the following charge:-

“You the DGO Sri R.S. Patil, while working as Circle Inspector of Police, Humnabad, Bidar District, Smt.Ramabai had given a complaint seeking investigation into the death of Sri Bheemanna Chowhan and she had requested you to subject the dead body for post mortem examination, but for about three months you neglected to conduct investigation into the unnatural death of Sri Bheemanna Chowhan and only after Sri Lakshmaiah was transferred as PSI, Humnabad, the dead of Bheemanna Chowhan was exhumed and subjected to post mortem examination and thereby you the DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966. Hence, the Charge.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri R.S. Patil, the then Circle Inspector of Police, Humnabad Police Station.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the information furnished by Inquiry Officer, the DGO Sri R.S. Patil has retired from service on 31/7/2016 (during the pendency of inquiry).

7. Having regard to the nature of charge proved against DGO Sri R.S. Patil, it is hereby recommended to the Government for imposing penalty of withholding 10% of pension payable to DGO Sri R.S. Patil, the then Circle Inspector of Police, Humnabad Police Station, Bidar District for a period of 10 years.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 27/2
Upalokayukta-1,
State of Karnataka,
Bengaluru

